

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.M.P No. 1078 of 2020

Radhiya Devi @ Radhia Devi Petitioner(s).

Versus

State of Jharkhand & Ors. Opposite Party(s)

CORAM : HON'BLE MR. JUSTICE ANANDA SEN.

THROUGH : VIDEO CONFERENCING

FOR THE PETITIONER(S) : Mr. Manoj Kumar Sah, Advocate

FOR THE STATE : Mr. Ram Prakash Singh, APP

03/10.09.2020

This case was listed/supposed to be listed before the Lawazima Board for seeking an order in respect of the defect(s), pointed out by the office.

Considering the pandemic situation where the court has minimized the footfall of the lawyers and their clerk in the court, this court felt proper to get all the cases listed before this Court so that the defect(s) can be looked into at this stage only. Thus, this case is listed today before this Court directly.

Defect(s) as pointed out by the office is ignored for the present.

Issue notice to opposite party no.2 for which requisites etc. under registered post with A/D as well as through ordinary process must be filed within two weeks.

In the meantime operation of the order dated 18.9.2019 by which the petition of the petitioner under Section 311 Cr.P.C was rejected, will not be given effect to.

(ANANDA SEN , J)